

Taxation (No)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

(4)

O.A. No. 104 OF 1990  
~~P.A. No.~~  
XXXXXX

DATE OF DECISION 17.01.1992.

Shri Kolanji V. Petitioner

Mr. D.M. Thakkar Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Mr. N.S. Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt : Judicial Member

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

(3)

Shri Kolanji V.

...Applicant.

(Advocate : Mr.D.M.Thakkar)

Versus

Union of India and Others

...Respondents.

(Advocate : Mr.N.S.Shevde)

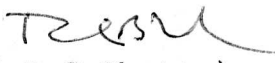
ORAL ORDER

O.A.No.104 OF 1990

Date: 17.01.1992.

Per : Hon'ble Mr.R.C.Bhatt : Judicial Member

Heard Mr.D.M.Thakkar, learned advocate for the applicant, and Mr.N.S.Shevde, learned advocate for the respondents. The learned advocate Mr.N.S.Shevde, submitted that the order of transferring the applicant from Ahmedabad to Nadiad, which is under challenge is already cancelled. Mr.D.M.Thakkar, agrees with this statement made by the learned advocate for the respondents Mr.N.S.Shevde, and says that now this O.A./104/90, does not survive. Hence O.A./104/90, stands disposed of, being infructuous ~~now~~ with no order as to costs.

  
( R.C.Bhatt )  
Member (J)

AIT

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Shri Kolanji V.

...Applicant.

(Advocate ; Mr.D.M.Thakkar)

Versus

Union of India and Others

...Respondents.

(Advocate ; Mr.N.S.Shevde)

ORAL ORDER

O.A.No.104 OF 1990

Date: 17.01.1992.

Per : Hon'ble Mr.R.C.Bhatt : Judicial Member

Heard Mr.D.M.Thakkar, learned advocate for the applicant, and Mr.N.S.Shevde, learned advocate for the respondents. The learned advocate Mr.N.S.Shevde, submitted that the order of transferring the applicant from Ahmedabad to Nadiad, which is under challenge is already cancelled. Mr.D.M.Thakkar, agrees with this statement made by the learned advocate for the respondents Mr.N.S.Shevde, and says that now this O.A./104/90, does not survive. Hence O.A./104/90, stands disposed of, being infructuous now with no order as to costs.

( R.C.Bhatt )  
Member (J)

AIT